

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

232. IA/910/2023 In C.P. (IB)/953(MB)2022

**IN THE MATTER OF**

State Bank of India

... Petitioner

VS

Abhishek Vijayraj Mehta

...Respondent

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 11.07.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Financial Creditor:

Adv Suhail Mhasvadkar (VC)

For the Respondent:

Adv. Gitika Makhija (VC)

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**ORDER**

**IA 910 of 2023** The prayer in the present IA is for taking on record the Report of the RP. The report is taken on record. Accordingly, IA is **allowed**.

Adv. Gitika Makhija appearing for the Respondent prays for an adjournment so as to file the response to the Report of the RP. In view of the request made one last opportunity is granted to the Respondent to file the Response to the report of the RP or otherwise the matter shall be proceeded with. Adjourned to **20.08.2024**

SD/-  
MADHU SINHA  
Member(Technical)  
/Anmol/

SD/-  
REETA KOHLI  
Member(Judicial)